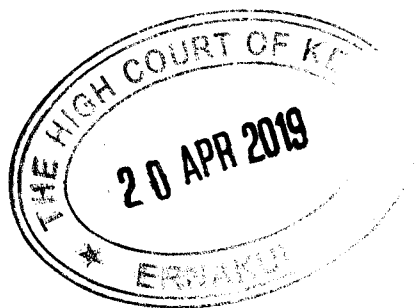


035409



THE HIGH COURT OF KERALA

Kochi - 682 031

Dated : 12.04.2019

PROCEEDINGS

High Court establishment = Compassionate appointment under rule 11(1) of Kerala High Court Service Rules, 2007 – change in category allowed - orders issued.

- Read :
1. Application from the person concerned.
 2. Rule 11(1) of Kerala High Court Service Rules, 2007
 3. High Court proceedings No. A3- 58284/2013 dated 18.09.2015
 4. Minutes of the meeting of the Committee for Redressal of Grievances of Advocate's Association /Lawyers/Staff Members of the High Court dated 26.03.2019

ORDER NO. A2 – 30358/2019



Smt. Preethu P. S. was appointed as Office Attendant in the High Court under the Compassionate appointment Scheme provided in rule 11(1) of Kerala High Court Service Rules, 2007 on 18.09.2015 as per the proceedings read (3) above. Now she has requested to review her appointment as Office Attendant and to appoint her as Assistant befitting her qualification stating that at the time of appointment, she was a graduate.

The Honourable the Chief Justice, after accepting the minutes of the Committee for Redressal of Grievances of Advocates' Association/ Lawyers/Staff Members of the High Court recommending the category change w.e.f. the date of orders permitting such category change, has directed to initiate steps for change of category of Smt. Preethu P. S. from her existing post of Office Attendant to the post of Assistant, with effect from the date of order permitting such category change, subject to the condition that the seniority and service benefits in the category of Assistant will commence only from the date of the order permitting the category change.

Accordingly, Smt. Preethu P. S., Office Attendant, High Court is accommodated as Assistant, High Court in the scale of pay of ₹ 27800 - 59400 allowing change of category in the appointment made under the

10-2-2017
Compassionate appointment Scheme provided in rule 11(1) of Kerala High Court Service Rules, 2007. It is made clear that her seniority and service benefits in the category of Assistant shall commence only from the date of this order. She shall be on probation for a period of two years on duty within a continuous period of three years.

(By Order)


K. Haripal
Registrar General


To

The person concerned.

The Private Secretary to the Chief Justice, High Court.

The Public Relations Officer, High Court.

The Confidential Assistants to the Registrars and Additional Registrar
(General Administration), High Court.

The Finance Wing, High Court

The G (Accounts - II & III) Sections, High Court

~~The~~ IT Section, High Court (for uploading in the website)

The Administrative Records Section, High Court (2 Copies)

The A3 and A4 Seats, High Court.

The File / Stock File.